



**OFFICE OF THE COMMISSIONER OF CUSTOMS (IMPORT-II)
2ND FLOOR, NEW CUSTOM HOUSE, BALLARD ESTATE, MUMBAI 400
001.**

TEL NO. 022-22757401, FAX NO. 022-22757402

F. No.: S/22-03/2017 AEO Cell

Date: 03/12/2018

To,

4. The Director General,
Narcotics Control Bureau,
Ministry of Home Affairs, West Block No.1
Wing No. 5, R. K. Puram,
New Delhi – 110066
5. The Director General,
Directorate of Revenue Intelligence,
'D' Block, I. P. Bhawan, I. P. Estate,
New Delhi – 110002
6. The Director General,
Directorate General of Central Excise Intelligence,
West Block, VII, Wing No. VI, 2nd Floor,
R. K. Puram, New Delhi – 110066.
4. The Commissioner,
Directorate of Legal Affairs, 4th Floor,
Rajendra Bhawan, 210,
Deendayal Upadhyay Marg,
New Delhi – 110002
5. All Principal Commissioners/Commissioners,
Customs, Customs (Prev.), Central Excise, Service Tax.

Sir/Madam,

Sub: Legal verification of AEO Applications – reg.

Please refer to the letter F. No. D/20/DIC/AEO Dtd. 26.10.2017 issued by the Asstt. Commissioner (DIC), CBEC, New Delhi.

Legal Verification required for the List of the AEO Applicants:

Sr. No.	Name of the Applicants	PAN No.	Type
1	Olive Teksilk mills pvt. Ltd.		T2

2	Amrapali plastic industries	AABFA2231R	T1
3	Crane worldwide logistics india pvt. Ltd.	AADCC5477D	LO
4	Centaur pharmaceuticals pvt. Ltd.	AAACC0444K	T1
5	Everest kanto cylinder ltd.	AAACE0836R	T1
6	Prabhat elastomers pvt. Ltd.	AAACP6257H	T1
7	Salecha electronics inc	AACHD9977Q	T3
8	Vishal shipping agencies pvt. Ltd	AABCV6455C	LO/Freight Forwarders
9	Oyssey logistics pvt. Ltd	AAACO6715D	LO/Logistics service porviders
10	Chemetall India pvt. Ltd.	AAACP2287P	T1
11	Shantilal thakarsy & sons	AAAFS5965Q	LO

It is requested that details as mentioned below against these entities may be sent to this office on this office e-mail id ravikk.0001@gov.in 14 days from the date of issued/upload of this letter on CBEC website.

I. Show Cause Notice issued to them during last three financial years involving fraud, forgery, outright smuggling, clandestine removal of excisable goods or cases where Service Tax has been collected from customers but not deposited to the Government.

II. Case wherein prosecution has been launched or is being contemplated against the applicant or its senior management.

III. Ratio of disputed duty demand or Drawback demanded or sought to be denied in SCN issued under Custom Act 1962 (other than those mentioned in (I) & (II) above) during last three Financial Year to the total duty paid or Drawback claimed during the same period i.e. last three Financial year.

The details may include issue in brief, date of SCN/order and revenue implication. In case this applicant has come to any adverse notice of the department/Govt., details may be communicated.

These details are necessary to run a background check on compliance record submitted by the party for the last three years in terms of Para 3.2 of the Customs Circular No. 33/2016 dated 22.07.2016

In case no comments are received within 14 days, it will be presumed that you have no objection in granting "AEO" status to the above applicants.

Yours faithfully,

Rajesh Kofhari
12.18'

(Rajesh Kofhari)
Joint Commissioner of Customs (Import-II)
New Custom house, Mumbai-40001

Copy to :

4. The AEO Programme Manager, Director General of Performance Management Customs & Central Excise, 'D' Block, I. P. Estate, New Delhi – 110 002.
5. The J.S. (Customs), CBEC, North Block, ICEGATE, Directorate General of Systems & Data Management, New Delhi.
6. The Addl. Director General (Systems), ICEGATE, Directorate General of Systems & Data Management, New Delhi.